BEFORE
HON'BLE JUSTICE S.R. SEN
MC(WPC) No. 143 of 2014 in
WP(C) No. 189 of 2011

12.05.2014

Seen the application filed by Mr. VGK Kynta, the learned counsel for respondents No. 5 & 7 for correction of topographical mistake in paragraph-3 (c) of the affidavit-in-opposition.

The learned counsel for respondents No. 5 & 7 submits that, due to oversight instead of respondent it was mentioned as petitioner in paragraph-3 (c) of the affidavit-in-opposition. Hence, this instant Misc. Case for correction of the same.

None of the counsel has any objection and since it is a topographical mistake, the same is hereby corrected and this instant Misc. Case stands disposed of.

Further, it is directed that necessary correction may be done by Registry accordingly and to keep a copy of this order in the Main File.

JUDGE

V Lyndem

BEFORE
HON'BLE JUSTICE S.R. SEN
WP(C) No. 189 of 2011

12.05.2014

Heard Mr. A Khan, the learned counsel for the petitioner.

It is also to be mentioned herein that, the learned Advocate General could not appear before this Court today due to some personal difficulties and instead he has deputed Mr. ND Chullai, the learned senior counsel assisted by Mr. H Kharmih, the learned State counsel.

Mr. VGK Kynta, the learned senior counsel for respondents No. 5 & 7 and Mr. P Nongbri, the learned counsel appearing for respondents No. 4 & 6 are also present.

Judgment & Order reserved.

JUDGE

V Lyndem

BEFORE
HON'BLE JUSTICE S.R. SEN
WP(C) No. 285 of 2012

12.05.2014

List this matter on **14.05.14** as requested by the learned counsel for the parties.

JUDGE

V Lyndem